- (ठ) खंड 24(1) दिल्ली प्रमासन को प्रत्येक मान्यता प्राप्त िद्यालय को दर्ष में कम से कम एक बार निरोक्षण की व्यवस्था करने के लिए प्राधित करता है।
 - (इ) खंड 27 यह निधिष्ट करता है कि यदि मान्यता प्राप्त प्राइवेट विद्यालय का प्रबंधक न्यायाधिकरण के हादेशों की नहीं मानता है या खड 20 के अन्तर्गत जब प्रबंध को अपने अधिकार में ले लिया जाता है ग्रीर वह प्रशासक को सम्पत्ति नहीं दता है, तो उसे 3 महीने की कैंद या उस पर 1000 ह. का इण्ड या दोनों लगाये जा सकते हैं।

Centralisation of admission process in Delhi University

38. SHRI KAPIL VERMA: Will the PRIME MINISTER be pleased state.

- (a) whether any demand has been made for centralisation of admission process by the Delhi University to ₹emove malpractices and corruption in admissions; and
 - (b) if so, what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RE-DEVELOPMENT (SHRI SOURCE CHIMANBHAI MEHTA): (a) and (b) According to the information furnished by the University of Delhi, various Students' Organisations have different suggestions regarding mission problems. One of these relates to centralised admissions. University plans to hold discussions in various fora with a view to further streamlining its admission procedures Whenever complaints regarding missions are received, Government draws the attention of the University and requests it to take appropriate 14 1 Attan

Encroachment of protected monument by DDA and MCD in Haus Khas, Delhi

39. SHRI 1SH DUTT YADAV:

SHRI SATYA PRAKASH MALAVIYA:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware of the blatant encroachments taking place around the protected monument of Haus Khas causing irreparable damage to the monument due to the building activities of DDA, Municipal Corporation and private builders in violation of the Ancient Monuments and Archaeological Sites and Remains Act of 1958; and
- (b) if so, what action has taken/proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN TF STRY OF HUMAN DEVELOPMENT CHIMANEHAI MEHTA): (a) and (b) The Government is aware of construction activities at Haus Khas in the vicinity of the monument affecting its environs and monuments itself. In respect of the construction falling within the protected limits of onument action has

been into deal with violation of the statutory provisions of the Ancient Monuments Archaeological Sites Remains Act 1958. Possibility acquiring land and buildings in the area around the Hauz Khas complex are being explored for the removal of encroachment and the Delhi Adminisfration has been requested to instructions to the Municipal other authorities not to permit struction of new buildings or enlargement/addition in the existing building in the vicinity of the monumentwithout consulting complex Archaeological Survey of India.